

ITEM NO.1502
(For Judgment)

Court 13 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.6335/2021

BRIJMANI DEVI

Petitioner(s)

VERSUS

PAPPU KUMAR & ANR.

Respondent(s)

(IA No. 99330/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 99328/2021 - EXEMPTION FROM FILING O.T.

IA No. 99332/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 7916/2021 (II-A)

(IA FOR EXEMPTION FROM FILING O.T. ON IA 124334/2021

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 124335/2021

IA No. 124335/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 124334/2021 - EXEMPTION FROM FILING O.T.)

Date : 17-12-2021 These matters were called on for pronouncement of judgment today.

For Petitioner(s) Mr. Smarhar Singh, AOR
Ms. Shweta Kumari, Adv
Mr. Ashutosh Thakur, Adv

For Respondent(s) Mr. A. Karthik, AOR
Mr. Yogsh K. Ahirrao, Adv.
Mr. Arsh Khan Adv.
Ms. Smrithi Suresh, Adv.
Mr. Saaketh Kasibhatla, Adv.

Mr. R. Basant, Sr. Adv.
Mr. Yogesh K. Ahirrao, Adv.
Ms. Astha Prasad, Adv
Mr. Ajit Pravin Wagh, AOR

Mr. Saket Singh, Adv
Mrs. Niranjana Singh, AOR

Mr. Manish Kumar, AOR

contd..

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice L. Nageswara Rao, Hon'ble Mr. Justice B.R. Gavai and Her Ladyship.

Leave granted.

The appeals are allowed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER

(signed reportable judgment is placed on the file)